

- (iii) Government has also declared 17 airports as international airports and 09 airports as custom airports to facilitate foreign tourist across the country.

In addition, Airports Operators are providing world class infrastructure like terminal building, Immigration facility, city side development around airport. Also, many airports at places of tourist importance have been developed.

- (c) No such estimation has been done by the Ministry.

Show cause notice to BIAL and Hyderabad International Airport

2495. SHRI M.V. MYSURA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Airports Economic Regulatory Authority has issued show-cause notices to Bangalore International Airport Limited (BIAL) and Rajiv Gandhi Hyderabad International Airport for not furnishing the requisite details which are needed for fixing tariff;

(b) if so, the details of each of the show-cause notice issued and the response from each of the above companies; and

- (c) what is dual-till and single-till economic regulation?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) Airports Economic Regulatory Authority (AERA) had issued a show cause notice on 16.8.2011 to M/s Hyderabad International Airport Ltd. (HIAL) and M/s Bangalore International Airport Ltd. (BIAL) for non submission of requisite information to determine the aeronautical tariff under 'Single Till' in the prescribed form. In reply to the show-cause notice, M/s BIAL and HIAL have intimated to AERA that they have filed separate Appeal against the directions of AERA before Airports Economic Regulatory Authority Appellate Tribunal (AERAAT) which was disposed off by the Tribunal on 01.09.2011 by giving time for filing the requisite details by 15.09.2011. Both the Companies have filed the requisite details within the prescribed time.

(d) Under 'Single Till', all the revenues (aeronautical as well as non-aeronautical) are combined together and put into one basket (Till). The charges for aeronautical services are then determined after accounting for this total revenue and expenditure of both aeronautical and non-aeronautical services. Wherein under 'Dual Till' approach, assets, revenue and expenditure used for aeronautical and non-aeronautical services are separated and the aeronautical charges are determined based on the revenue and expenditure on aeronautical assets.

Economic viability of Greenfield airports

2496. SHRIMATI VASANTHI STANLEY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of Greenfield Airports that Government has sanctioned;
- (b) whether the Government has evaluated the economic viability of these airports;
- (c) if so, the details thereof; and
- (d) whether it is a fact that tariff claims for airport services by Airports Economic Regulatory Authority (AERA) have been unclear?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) So far, Government of India has granted 'in-principle' approval for setting up of 15 greenfield airports newly at Mopa in Goa; Navi Mumbai, Shirdi and Sindhudurg in Maharashtra; Shimoga, Gulbarga, Hassan and Bijapur in Karnataka; Kannur in Kerala; Durgapur in West Bengal; Pakyong in Sikkim; Datia/Gwalior (Cargo) in Madhya Pradesh; Kushinagar in Uttar Pradesh; Karaikal in Puducherry and Paladi/Ramsinghpura near Jaipur in Rajasthan.

Necessary action for project development, including acquisition of land, financing of the airport project, etc. is taken by the respective airport promoters. The timeline for construction of airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure, etc. by the individual operations.

- (d) No, Sir. The Airport Economic Regulatory Authority finalises its Regulatory Philosophy and Approach in Economic of Airport operators through various orders issued from time to time after comprehensive consultation with stakeholders.

Economic regulation for airlines

2497. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the federation of airlines has suggested Government to set up economic regulation;
- (b) if so, the details thereof;
- (c) whether it is also a fact that airlines desire that the Government may regulate the fare; and
- (d) if so, the views of Government in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The Ministry has been receiving various suggestions from Federation of Airlines (FIA) on different issues, one of which is regarding economic regulations. FIA has sought the intervention of the Ministry to address the current financial crisis being faced by the Indian aviation industry.

- (c) No such request has been received from the airlines.
- (d) Does not arise.